

The modus operandi adopted for perpetration of frauds varies in each case.

(c) Details of action taken by New Bank

of India against the delinquent officials for their involvement in cases of frauds during the years 1987, 1988 and 1989 are indicated below:

Sl. No.	Nature of punishment	Years		
		1987	1988	1989
1	2	3	4	5
1.	No. of employees awarded major/minor penalties	32	20	20
2.	No. of employees out of (1) above dismissed/discharged/removed	7	—	2
3.	No. of employees against whom prosecution is pending in the courts	3	13	14

(d) By and large frauds have occurred in banks not on account of any lacunae in the systems and procedures, but owing to non-observance of the prescribed procedures and safeguards. Both RBI and Government have taken several steps for prevention and prompt detection of cases of frauds. Banks have also prescribed detailed accounting procedures and safeguards. From time to time, banks are also taking steps to strengthen the control mechanisms including the internal audit/inspection machinery and to make them effective so as to eliminate the scope for frauds and malpractices. Banks have been taking a serious view of irregularities committed by their employees and initiating action to inflict punishment befitting the seriousness of irregularities on the delinquent employees. They have been taking steps to ensure quicker disposal of departmental enquiries. Banks have reviewed and revamped their vigilance machinery, taken steps to tone up control and supervision, strengthen management information system, follow up and inspection/audit arrangements and for clearing the arrears in balancing of books and reconciliation of inter-branch and other accounts on a continuous basis so

as to prevent frauds in these areas

Fictitious Accounts in Banks

1917. SHRI RAMLAL RAHI:
SHRI PYARELAL KHANDELWAL:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that some persons have opened account in different branches of banks in Delhi and other parts of the country in different names and illegal transactions are carried on through such accounts;

(b) if so, the number of such cases detected so far and whether these accounts were opened in connivance with the bank employees/officers;

(c) whether Government have awarded any punishment to such culprits so far; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). The information is being collected and to the extent available will be laid on the Table of the House.

[English]

Bank Note Press at Mysore

1918. SHRI JANARDHANA
POOJARY:
SHRI C. SRINIVASAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has started the work for Bank Note Press at Mysore;

(b) if so, the details thereof; and

(c) the time by which it is likely to be completed?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). Reserve Bank of India has reported that the work connected with setting up of a Bank Note Press at Mysore has been taken up; that land has been acquired; and that fencing of the land has also started. Further, it will take about 4 years to complete the project.

Unsold Stock of Opium

1919. SHRI JANARDHANA POOJARY:
Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have unsold stock of confiscated opium; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). 13,840

Kgs. (rounded off to Kgs.) of confiscated opium is available with the Government Opium and Alkaloid Works, Ghazipur/Neemuch.

[Translation]

Doordarshan Transmission in Bihar

1921. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether all the districts in Bihar are covered by the TV transmission facility;

(b) if not, the districts which are yet to be covered;

(c) whether the process to link these districts through Microwave has started; and

(d) the time by which TV transmission facility would be available there?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). At present, all the districts of Bihar excepting Godda, are covered wholly or partially by TV service. With the commissioning of on-going TV projects in Bihar, the service in the State is expected to improve considerably and parts of Godda district shall also stand covered.

(c) and (d). A firm demand has been placed with the Department of Telecommunications (DOT) for establishment of microwave links between Patna and Katihar and Patna and Ranchi to enable the transmitters at Katihar and Ranchi to relay programmes to be produced at the TV Studio Centre, Patna which is under implementation at present. In the mean time, all the transmitters in Bihar are linked to Doordarshan Kendra, Delhi via Satellite.